

ITEM NO.1616

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 867/2023

SHINGRA & ANR.

Petitioner(s)

VERSUS

N.R.V. CHANDRASHEKHAR

Respondent(s)

(FOR ADMISSION and IA No.231422/2023-STAY APPLICATION)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mrs. K. Radha, Adv.
Mr. K. Maruthi Rao, Adv.
Mr. N.A.Tyagi, Adv.
Mrs. Anjani Aiyagari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. By presenting this Transfer Petition under Section 406 of the Code of Criminal Procedure, the petitioners seek transfer of proceedings instituted by the respondent under Section 125 of the Code of Criminal Procedure, being Criminal Misc. No.19 of 2019 titled "Shingra (Rep by mother and natural guardian Anitha Uvaraj) v. N.R.V. Chandrashekhar" from the court of the Principal Judge, Family Court, Family Judge at Bengaluru to the Family Court, Virudhunagar District, Tamil Nadu, on the grounds urged therein.

2. Issue notice, returnable in six weeks.

3. Until further orders, further proceedings in Criminal Misc. No.19 of 2019 shall remain stayed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(RAVINDER KUMAR)
BRANCH OFFICER